THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) As per section 12(2) of the Right to Information Act, 2005 the Central Information Commission (CIC) shall consist of the Chief Information Commissioner and such number of Central Information Commissioners, not exceeding ten, as may be deemed necessary. At present there are seven Information Commissioners apart from one Chief Information Commissioner. The Information Commissioners in the CIC are appointed according to the Act from time to time.

(b) and (c) The following table shows comparative analysis of the registration and disposal of cases in the Commission during last three years:

| Year | No. of Registration | No of Disposal | |
|---------|---------------------|----------------|--|
| 2011-12 | 33911 | 23112 | |
| 2012-13 | 28801 | 24550 | |
| 2013-14 | 20438 | 20147 | |

Script languages allowed in UPSC exam

3148. SHRI GULAM RASOOL BALYAWI: Will the PRIME MINISTER be pleased to state:

- (a) the details of script languages being allowed in Union Public Service Commission (UPSC) examination, the details of script languages not being include for purpose;
- (b) the details of script languages which have been deleted from the UPSC examinations; and
- (c) the action being taken to include/re-include all major script languages in the examinations of UPSC?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) The details of the scripts and the languages being allowed by the UPSC to write the main part of the examination are given in Statement (*See* below).

- (b) The literature of Arabic, Chinese, French, German, Pali, Persian and Russian have been excluded from the list of subjects available to a candidate to choose as an optional subject in the Civil Services (Main) Examination.
- (c) No proposal to include languages referred to in part (b) of the answer is currently under consideration of the Government.

Statement

Details of the scripts and the languages allowed by UPSC in Main Exams

| | | | _ | • | |
|---------|-----------|------------|---------|-----------|-----------------------|
| Sl. No. | Language | Script | Sl. No. | Language | Script |
| 1. | Assamese | Assamese | 13. | Punjabi | Gurumukhi |
| 2. | Bengali | Bengali | 14. | Sanskrit | Devanagari |
| 3. | Gujarati | Gujarati | 15. | Sindhi | Devanagari or Arabic |
| 4. | Hindi | Devanagari | 16. | Tamil | Tamil |
| 5. | Kannada | Kannada | 17. | Telugu | Telugu |
| 6. | Kashmiri | Persian | 18. | Urdu | Persian |
| 7. | Konkani | Devanagari | 19. | Bodo | Devanagari |
| 8. | Malayalam | Malayalam | 20 | Dogri | Devanagari |
| 9. | Manipuri | Bengali | 21. | Maithilli | Devanagari |
| 10. | Marathi | Devanagari | 22. | Santhali | Devanagari or Olchiki |
| 11. | Nepali | Devanagari | 23. | English | Roman |
| 12. | Oriya | Oriya | | | |

Seeking of information under RTI

- 3149. SHRI RITABRATA BANERJEE: Will the PRIME MINISTER be pleased to state:
- (a) whether Government has assessed and reviewed the accessibility and securing of information by the citizens under the Right to Information (RTI) Act, 2005, if so, the details thereof;
- (b) the number of complaints received by the Central Information Commission (CIC) and the details of number of cases disposed off, with the average time-span for disposal of each case;
- (c) whether the CIC has adequate staff to dispose of with cases in a timely fashion, if so, the details thereof, if not, the reasons therefor; and
 - (d) whether Government intends to rectify the situation?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) A study was conducted during the year 2008-09 through an independent organization to assess the key issues and constraints in implementation of the Right to Information Act, 2005. The study pointed out that there was inadequate planning by the public authorities in regard to supply of information; awareness about the Act in rural areas was much less than in urban areas; awareness amongst women is much less than men; the gap in implementation of the Act is because of lack of clear